NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 02/(MAH)/2011 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES:

M/s. India Globlization Capital

V/s.

M/s. Sricon Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

I Adv. Vint J. Melda Aur for

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Order CP No.02/397-398/CLB/MB/MAH/2011

The Petitioner Counsel filed representation submitting that the Petitioners have instructed the Counsel to withdraw the Company Petition 02/2011. In pursuance of such submission, the Company Petition is hereby dismissed as withdrawn vacating the restraint order, if any, passed in the past against the Respondents.

Accordingly, the Company Petition 02 of 2011 is dismissed as withdrawn.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)